GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE RAJYA SABHA UN-STARRED QUESTION NO. 3097 ANSWERED ON- 28/03/2023

TAX RECEIVED FROM CRYPTOCURRENCY

3097. SHRI RAM NATH THAKUR:

Will the Minister of Finance be pleased to state:

- (a) the details of tax received by Government from cryptocurrency;
- (b) the details of the regulator's role for transactions in cryptocurrencies; and
- (c) whether it is a fact that the crypto market is a speculative market?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) Direct tax collected by way of tax deducted at source under section 194S of the Income-tax Act, 1961, on payments made upon transfer of Virtual digital Assets, aggregates to Rs.157.9 Crore upto 20/03/2023 for FY 2022-23.
- (b) Crypto assets are currently unregulated in the country. However, transactions in cryptocurrencies are subjected to provisions of various laws like the Prevention of Money Laundering Act, 2002 and Income-Tax Act, 1961.
- (c) The Financial Stability Board states in its Consultative Document titled "Regulation, Supervision and Oversight of Crypto-Asset Activities and Markets," dated October 11, 2022 that investment and activity in the cryptoasset market is largely self-contained and is mostly for speculative purposes with limited connections to the real economy.
